

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BLD METAL AND ALLOYS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BLD METAL AND ALLOYS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21 th May 2015
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100DL2015PTC280585
5.	Address of the registered office and principal office (if any) of corporate debtor	Khasra No.-781/3, Gali No.-04, Mundka Industrial Area, West Delhi, New Delhi, Delhi, India, 110041.
6.	Insolvency commencement date in respect of corporate debtor	03 rd June 2026, whereas the order was uploaded NCLT website on 05 th June 2026.
7.	Estimated date of closure of insolvency resolution process	30 th November 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sumit Shukla IBBI Registration No - IBBI/IPA-003/IP-N00064/2017-18/10550
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-4/702, Krishna Apra Gardens, Plot No 7, Vaibhav Khand, Indirapuram, Ghaziabad - 201014 Email: sumit_shukla@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Office No 401, Tower - C, I-Thum, Plot No A-40, Sector-62, Noida 201301. Process email address: cirp.bld@gmail.com
11.	Last date for submission of claims	17 th June 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	As per the information available at present, the Corporate Debtor does not have Class of Creditors
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	As per the information available at present, the Corporate Debtor does not have Class of Creditors
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at https://ibbi.gov.in/en/home/downloads (b) Authorized Representative – Not applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench VI has ordered the commencement of a corporate insolvency resolution process of the BLD METAL AND ALLOYS PRIVATE LIMITED on 03rd June 2026 whereas the copy of the orders was uploaded by the NCLT website on 05th June 2026.

The creditors of BLD METAL AND ALLOYS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 17th June 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Sumit Shukla **SUMIT SHUKLA**
Digitally signed by
SUMIT SHUKLA
Date: 2026.06.05
18:36:11 +05'30'
IBBI Registration No - IBBI/IPA-003/IP-N00064/2017-18/10550
AFA Valid till 31.12.2026

Date and Place: 05th June 2026 at Noida :

THE BUSINESS DAILY
FOR DAILY BUSINESS

FINANCIAL EXPRESS

HINDUJA HOUSING FINANCE LIMITED
Registered Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.

Contact No.: RLM - Brajesh Avasthi - 99183 01885 | RRM - Harish Yadav - 7060411785; CLM - Ravi - 9999045581 | CRM - Laxi Parmar - 9837000044

PUBLIC NOTICE OF PHYSICAL POSSESSION OF IMMOVABLE PROPERTY

To, 1. Mr. Kulddeep Kumar, borrower 2. Mrs. Mamta Devi 3. Mr. Powan Kumar, co-borrower, VIII Himmatpur, 23, Hapur, Urban, Hapur, Uttar Pradesh, India - 245207.

Property Address: A Residential House, No.174 (area 124.44 Sqrd. ie. 104.08 (sqmtr). Situated at VIII, Himmatpur, Pargana & Tehsil Garh Mukteshwar, Dist. Hapur (U.P.) LAN No. GH/HPR/HAPU/A000000675.

Whereas vide Order dated 04.04.2026 passed by Chief Judicial Magistrate District Court, Hapur, Uttar Pradesh, the physical possession of the property being All that piece and parcel of i.e. "A Residential House, No.174 (Area 124.44 Sqrd. IE. 104.08 (Sqmtr), situated at VIII, Himmatpur, Pargana & Tehsil Garh Mukteshwar, Dist. Hapur (U.P.) BOUNDED BY: East- House of Manavvar, West- Road 12 Feet, North- House of Vikrant, South- House of Irfan. Has been taken over by M/s Hinduja Housing Finance Ltd. On 03.06.2026.

To, 1. Mr. Abuzar Ali, ... Borrower 2. Mrs. Sajida Sajida (Co Borrower). H No. 652 Dehra, Mg Road, Dehra, Dehra Mg Road, Urban, Hapur, Uttar Pradesh, India - 245301. Also At Property Address: A Residential House, Bearing Part Of Kharsa No. 88, Area 128.62 Sq. Yards, i.e. 107.58 Sq. Meter, Situated at Village Narayanpur Baska, Pargana Dasna, Tehsil Dhaulana, District Hapur BOUNDRIES East: Property of Giller, West: House of Shah Nawaz, North: Land of Shabbir, South: Road 20 Feet". Has been taken over by M/s Hinduja Housing Finance Ltd. on 04.06.2026.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of M/s Hinduja Housing Finance Ltd.

Date: 06/06/2026 Place: Hapur
Authorised Officer: HINDUJA HOUSING FINANCE LIMITED

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FOR THE ATTENTION OF THE CREDITORS OF BLD METAL AND ALLOYS PRIVATE LIMITED

RELEVANT PARTICULARS

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2. Date of incorporation of corporate debtor	21 st May 2015
3. Authority under which corporate debtor is incorporated / registered	ROC Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100DL2015PTC280585
5. Address of the registered office and principal office (if any) of corporate debtor	Kharsa No.-781/3, Gali No.-04, Mundka Industrial Area, West Delhi, New Delhi, Delhi, India, 110041
6. Insolvency commencement date in respect of corporate debtor	03 rd June 2025, whereas the order was uploaded NCLT website on 05 th June 2025.
7. Estimated date of closure of insolvency resolution process	30 th November 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sumit Shukla IBBI Registration No - IBBI/PA-003/IP-N00064/2017-18/10550
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-4/702, Krishna Apra Gardens, Plot No 7, Vaibhav Khand, Indirapuram, Ghaziabad - 201014 Email: sumit_shukla@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Office No 401, Tower - C, I-Thum, Plot No A-40, Sector-62, Noida 201301. Process email address: crp_bld@gmail.com
11. Last date for submission of claims	17 th June 2026
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	As per the information available at present, the Corporate Debtor does not have Class of Creditors
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	As per the information available at present, the Corporate Debtor does not have Class of Creditors
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at https://ibbi.gov.in/en/home/downloads (b) Authorized Representative - Not applicable

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The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Sumit Shukla
IBBI Registration No - IBBI/PA-003/IP-N00064/2017-18/10550
AFA Valid till 31.12.2026

Date and Place: 05th June 2026 at Noida

SMFG INDIA CREDIT COMPANY LIMITED
Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

DEMAND NOTICE
UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of SMFG INDIA CREDIT COMPANY LIMITED (SMFG India Credit) under the Act and in exercise of powers conferred under Section 13(2) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Name of the Borrower(s)	Demand Notice Date and Amount
1. BRIGHT HOMES 2. SANJEEV BATRA 3. SANGEETA BATRA 4. PREETI CHOUDHAN 5. JITENDER SINGH LAN - 173001511055548	29 May 2026 Rs. 3,482,783.00/- (Rupees Thirty Four Lakhs Eighty Two Thousand Seven Hundred Eighty Three Only) as on 06-05-2026
1. TAZA HI TAZA 2. SHEELA DEVI 3. SEWA LAL YADAV 4. LEGAL HEIR - (AJRAHUL YADAV THROUGH ITS UNKNOWN LEGAL HEIR (B)SHEELA DEVI M/O RAHUL YADAV BEING LEGAL HEIR (C) SEWA LAL YADAV F/O RAHUL YADAV BEING LEGAL HEIR LAN - 173001511456887	29 May 2026 Rs. 7,261,674.00/- (Rupees Seventy Two Lakhs Sixty One Thousand Six Hundred Seventy Four Only) as on 06-05-2026

Description of Immovable Property Mortgaged

ALL THAT PIECE AND PARCEL OF D.D.A. BUILT UP LIG FLAT NO. 25-D, IN POCKET DG-II, ON THIRD FLOOR, CATEGORY SFS-I, SITUATED AT VIKAS PURI, NEW DELHI-110018

1. TAZA HI TAZA
2. SHEELA DEVI
3. SEWA LAL YADAV
4. LEGAL HEIR - (AJRAHUL YADAV THROUGH ITS UNKNOWN LEGAL HEIR (B)SHEELA DEVI M/O RAHUL YADAV BEING LEGAL HEIR (C) SEWA LAL YADAV F/O RAHUL YADAV BEING LEGAL HEIR
LAN - 173001511456887

ALL THAT PIECE AND PARCEL OF BUILT UP FREE HOLD SHOP BEARING NO. A-1126, (SHOP NO. 1126 BLOCK-A), LAND AREA MEASURING 13.94 SQ. METERS, FROM BOTTOM TO TOP WITH ITS ROOF RIGHTS UPTO SKY, SITUATED AT NEW SUBZI MANDI, AZADPUR, DELHI-110033 BOUNDRIES NORTH EAST- GALI 20 FT WIDE, SOUTH WEST- OTHER SHOP, SOUTH EAST- GALI 7FT WIDE, NORTH WEST: SHOP NO. A1127

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that SMFG India Credit is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s).

In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, SMFG India Credit shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. SMFG India Credit is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), SMFG India Credit also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the SMFG India Credit. This remedy is in addition and independent of all the other remedies available to SMFG India Credit under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMFG India Credit and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Date: 6-June-2026
Place: Delhi
Sd/- Authorized Officer
SMFG INDIA CREDIT COMPANY LIMITED

NOTICE

OMAXE LIMITED
CIN: L74899HR1989PLC051918
Regd. Office: 19-B, First Floor, Omaxe Celebration Mall, Sohna Road, Gurugram-122 001, (Haryana) | Tel: 91-11-41893100
Email: secretarial_1@omaxe.com | Website: www.omaxe.com

NOTICE REGARDING TRANSFER OF EQUITY SHARES & DIVIDEND TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF) AUTHORITY

Shareholders are hereby informed that pursuant to the provisions of Section 124 of the Companies Act, 2013 (the Act) and Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the dividend declared for the financial year 2018-19, which remained unclaimed for a period of seven consecutive years is required to be transferred by the Company to the IEPF Authority. The corresponding shares on which dividend has remained unclaimed for a period of seven consecutive years will also be transferred to the Demat Account of IEPF Authority in accordance with the procedures set out in the Rules.

In compliance with the various requirements set out in the Rules, the Company has communicated to the concerned shareholders individually, the details of such shareholders along with the Folio Number/DP ID & Client ID, shares and dividend liable to be transferred to IEPF are uploaded on the Company's website at www.omaxe.com/investor.

In this regard, please note the following:

- In case you hold shares in physical form: Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you, will stand automatically cancelled.
- In case you hold shares in electronic form: Your demat account will be debited for the shares liable for transfer to the IEPF.

The concerned shareholders are requested to encash the unclaimed dividends, if any, by making an application to the Registrars and Transfer Agent by August 31, 2026. In case the Company does not receive any communication from the concerned shareholders within the said date, the Company shall, with a view to comply with the requirements set out under the Act and Rules, transfer the shares to the IEPF, as per the procedure set out in the Rules by the due date, without any further notice.

Please note that no claims shall lie against the Company in respect of shares and unclaimed dividends transferred to the IEPF Authority and the future dividends, if any, in respect of the shares transferred. The shareholders may claim the dividend and corresponding shares transferred to the IEPF including all benefits accruing on such shares, if any, from the IEPF Authorities after following the procedure prescribed in the Rules and the same is available at IEPF website i.e., www.iepf.gov.in

Pursuant to SEBI Circular SEBI/HO/MIRSD/MIRSD-PoD-1/P/CIR/2023/37 dated 16.03.2023, once again we request the shareholders holding shares in the physical form to kindly update their PAN, Nomination, Bank & other KYC Details, if not done already, for processing any service by RTA of the Company i.e., Link Intime India Pvt. Ltd. The procedure to be followed in this regard is available on the Company's website at www.omaxe.com/investor. The shareholders holding shares in physical form are also requested to dematerialize their holding in the Company for a seamless transfer of securities in future.

In case shareholders need any information/clarification on subject matter, they may write to or contact our RTA i.e., MUFJ Intime India Private Limited, Noble Heights, 1st Floor, Plot NH 2, C-1 Block LSC, Near Savitri Market, Jansikpur, New Delhi-110058, Tel. No.: 011-49411000, e-mail: delhi@intime.mufj.com or along with required details in all your communications i.e. 1. Name of the Company, 2. Folio No. or DP and Client ID, 3. Name of shareholder, 4. Contact No., 5. Email ID. Also provide self-attested KYC documents of the shareholder like PAN, cancelled cheque leaf along with latest utility bill as address proof.

For and on behalf of Omaxe Limited
Sd/-
D B R Srikanta
Company Secretary & Compliance Officer

Place: New Delhi
Date: June 05, 2026

pnb पंजाब नैशनल बैंक punjab national bank
..... भरसे का प्रतीक ... the name you can BANK upon!
(A GOVERNMENT OF INDIA UNDERTAKING)

ARMB: West Delhi, Second Floor, Vikrant Tower, Rajendra Place, New Delhi - 110008
e-mail: cs8334@pnb.bank.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged /charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by Authorized Officer of the Bank/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective Borrower(s) and Guarantor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties

Sr. No.	Name of the Branch Name of the Account Name and Addresses of the Borrower/Guarantors	A) DATE OF DEMAND NOTICE U/S 13(2) OF SARFAESI ACT 2002		DESCRIPTION OF THE IMMOVABLE PROPERTIES / OWNER'S NAME (MORTGAGERS OF PROPERTY (IES))	(A) RESERVE PRICE (B) EMD		DATE/ TIME OF E-AUCTION	Details of the encumbrances known to the secured creditors
		B) OUTSTANDING AMOUNT AS ON	C) POSSESSION DATE U/S 13(4) OF SARFAESI ACT 2002		(C) Bid Increase Amount			
1.	ARMB: West Delhi M/s Anand Enterprises (Through it's Proprietor Sh. Amit Anand) Plot No. 28, New Roshanpura, Village Najafgarh, New Delhi - 110043 Also At: 512.513 J Block, Old Roshanpura, Najafgarh, New Delhi - 110043 Sh. Amit Anand S/o Ashok Anand (Proprietor of M/s Anand Enterprises) 512.513 J Block, Old Roshanpura, Najafgarh, New Delhi - 110043 Also At: Plot No. 28, New Roshanpura, Village Najafgarh, New Delhi Also At: 72. D Block Part - 2, Roshan Vihar, Najafgarh, Delhi Smt. Meena W/o Hawa Singh (Guarantor/Mortgagor of M/s Anand Enterprises) 72. D Block Part - 2, Roshan Vihar, Najafgarh, South West Delhi-110043 Also At: GF Plot No-72, Kh.No. 352, Roshanpura-II, Pole No. E-0874, Najafgarh, Delhi-110043 Also At: House No. 65, Kharsa No. 430/2, Village New Roshanpura, Najafgarh, New Delhi	(A) 07.05.2022 (B) Rs 2,70,13,297.86/- as on 30.04.2022 (C) 16.07.2022 (D) Symbolic	(A) 07.05.2022 (B) Rs 2,70,13,297.86/- as on 30.04.2022 (C) 16.07.2022 (D) Symbolic	Residential Plot/House No. 65, area measuring 700 Sq. yds. Or 585.28 Sq. Mtrs, Part of Kharsa No. 430/2 situated within the Old Lal Dora Abadi Deh (1908-09) of village New Roshanpura, Tehsil Najafgarh, New Delhi standing in the name of Smt. Meena W/o Sh. Hawa Singh	(A) 2.43 Crore (B) Rs. 24,30,000/- (C) Rs. 2.00 lakh	23.06.2026 at 11:00 AM to 04:00 PM	NOT KNOWN	
2.	ARMB: West Delhi M/s Riviera Textiles Pvt. Ltd. (Through it's Director) B176, Ground Floor, East of Kailash, Delhi - 110065 Also at: (a) Plot No. 111, Sector-29, Part-I, Industrial Estate, Huda, Panipat, Haryana-132103 (b) Plot No. 112, Sector-29, Part-I, Industrial Estate, Huda, Panipat, Haryana-132103 (c) Plot No. 96, Sector-29, Part-I, Industrial Estate, Huda, Panipat, Haryana-132103 Sh. Vivek Gupta (Director/Guarantor/Mortgagor of M/s Riviera Textiles Pvt. Ltd) H.No.7, Urban Estate, Sector -11, Phase-I, Huda, Panipat, Haryana- 132103 Also At: (a) B176, Ground Floor, East of Kailash, Delhi - 110065 (b) Plot No. 111, Sector-29, Part-I, Industrial Estate, Huda, Panipat, Haryana-132103 (c) Plot No. 96, Sector-29, Part-I, Industrial Estate, Huda, Panipat, Haryana-132103 Smt. Prema Gupta (Director/Guarantor of M/s Riviera Textiles Pvt. Ltd) H.No.7, Urban Estate, Sector-11, Phase-I, Huda, Panipat, Haryana- 132103 Also At: (a) B176, Ground Floor, East of Kailash, Delhi - 110065, (b) Plot No. 111, Sector-29, Part-I, Industrial Estate, Huda, Panipat, Haryana-132103 (c) Plot No. 96, Sector-29, Part-I, Industrial Estate, Huda, Panipat, Haryana-132103 M/s Vivek Enterprises (Prop. Sh. Vivek Gupta) (Guarantor of M/s Riviera Textiles Pvt. Ltd) Plot No. 111, Sector-29, Part-I, Industrial Estate, Huda, Panipat, Haryana-132103 Also at- (a) Plot No. 112, Sector-29, Part-I, Industrial Estate, Huda, Panipat, Haryana-132103 (b) Plot No. 96, Sector-29, Part-I, Industrial Estate, Huda, Panipat, Haryana-132103	(A) 30.09.2022 (B) Rs 10,89,24,166/- as on 31.08.2022 (C) 18.12.2025 (D) Symbolic	(A) 30.09.2022 (B) Rs 10,89,24,166/- as on 31.08.2022 (C) 18.12.2025 (D) Symbolic	1. All that part & parcel of the property being Plot No. 96, Sector-29, HUDA Industrial Area, Phase-I, Panipat, Haryana-132103 owned by Sh. Vivek Gupta 2. All that part & parcel of the property being Plot No. 111, Sector-29, HUDA Industrial Area, Phase-I, Panipat, Haryana-132103 owned by M/s Vivek Enterprises through its Proprietor Sh. Vivek Gupta	(A) 7.66 Crore (B) Rs. 76,60,000/- (C) Rs. 2.00 lakh (A) 8.63 Crore (B) Rs. 86,30,000/- (C) Rs. 2.00 lakh	23.06.2026 at 11:00 AM to 04:00 PM	NOT KNOWN	
3.	ARMB: West Delhi M/s Unique Era Promoters Private Limited through it's Directors/authorized representatives RZ-D-3/201, Gali No-09, Palam Dabri Road, Mahavir Enclave, South West Delhi, Delhi-110045. Also at: RZ- 744 A, Gali No 18D, Sadh Nagar ZT, Palam Colony, New Delhi- 110045. Also at: E 245, Gali No 18, Sadh Nagar, Palam Colony, New Delhi- 110045 Also at: Flat 150, Rosewood Apartment, Sector 14, Dwarka, Delhi 110078 Also at: A-64, Sector 7, Ramphal Chowk, Dwarka, New Delhi- 110075. Smt. Rubi W/o- Late. Shri Brij Mohan Sharma (LRs of Late Shri Brij Mohan Sharma-Mortgagor as well as one of the Directors of M/s Unique Era Promoters Private Limited) E 245, Gali No 18, Sadh Nagar, Palam Colony, New Delhi- 110045 Also at: RZ- 744 A, Gali No 18D, Sadh Nagar ZT, Palam Colony, New Delhi- 110045. Also at: E 245, Gali No 18, Sadh Nagar, Palam Colony, New Delhi- 110045 Shri Om Prakash (Director/Guarantor) Flat No- 150, Rosewood Apartment, Sector 14, Dwarka, Delhi- 110078 Also at: RZ- 744 A, Gali No 18D, Sadh Nagar ZT, Palam Colony, New Delhi- 110045	(A) 10.04.2023 (B) Rs 5,50,09,175.18/- as on 31.03.2023 (C) 18.07.2023. (D) Physical	(A) 10.04.2023 (B) Rs 5,50,09,175.18/- as on 31.03.2023 (C) 31.03.2023. (D) Symbolic	1.All that part & parcel of the property Built up residential immovable property at 2nd Floor (Without Roof/Terrace right), but with common stair case right of Property bearing no RZF-157, land area measuring 89.47 sq. mtrs., out of kharsa no. 759/99, situated in the revenue estate of village Nasirpur, Delhi State Delhi, Abadi known as Gali No. 3, Mahavir Enclave, New Delhi-110045 standing in the name of Shri Brij Mohan Sharma vide sale deed registration no 10314 registered on 08/12/2009. 2. All that part & parcel of the property being WZ-232, area measuring 250 sq. yard (out of total area 300 sq. yd.), bearing kharsa no. 70/14/3, situated in the extended Lal Dora Abadi of village Palam, New Delhi in the name of Shri Brij Mohan Sharma vide sale deed registration no. 14362 registered on 31.12.2013	(A) 44.20 Lakhs (B) Rs. 4,42,000/- (C) Rs. 0.50 lakh (A) 3.68 Crores (B) Rs. 36,80,000/- (C) Rs. 2.00 lakh	23.06.2026 at 11:00 AM to 04:00 PM	NOT KNOWN	

BRIEF TERMS AND CONDITIONS OF E-AUCTION SALE: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions.
1. The auction sale will be "online through e-auction" portal <https://baanknet.com>, 2. Platform (<https://baanknet.com>) for e-Auction will be provided by e Auction service provider M/s PSB Alliance Pvt. Ltd, having its Registered office at Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East Mumbai-400037 (Helpdesk Number +91 8291220220, Email Id: support.ebay@psballiance.com). The intending Bidders/Purchasers are required to participate in the e-Auction process at e-Auction Service Provider's website <https://baanknet.com>. This Service Provider will also provide online demonstration/ training on e-Auction on the portal. 3. The Sale Notice containing the General Terms and Conditions of Sale is available / published in the following websites/ web page portal. (1) <https://baanknet.com> (2) www.pnbindia.in, 4. Payment of sale consideration by the successful bidder to the bank will be subject to TDS under Section 194-1A of Income Tax Act 1961 and TDS is to be paid by the successful bidder only at the time of deposit of remaining 75 % of the bid amount / full deposit of BID amount., 5. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". 6. The particulars of Secured Assets specified in the Schedule herein above stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation., 7. Notice under Section 13(8) of the SARFAESI Act, and with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 has been issued in all the above cases 8. For detailed term and conditions of the sale, please refer <https://baanknet.com> & www.pnb.bank.in.

STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

Date of Publication: 06.06.2026, Place : Delhi, AUTHORIZED OFFICER, PUNJAB NATIONAL BANK

pnb पंजाब नैशनल बैंक punjab national bank
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ASSET RECOVERY MANAGEMENT BRANCH SOUTH DELHI,
4TH FLOOR, 7, BHIKAJI CAMA PLACE NEW DELHI-110066 EMAIL: cs4168@pnb.bank.in

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged /charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by Authorized Officer of the Bank/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective Borrower(s) and Guarantor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Sr. No.	Name of the Branch Name of the Account Name and Addresses of the Borrower/Guarantors Account	Description of the Immovable Properties Mortgaged/ Owner's Name (mortgagers of property)	E) Dt. Of Demand Notice u/s 13(2) of SARFAESI ACT 2002		A) Reserve Price (Rs. in Lacs)	DATE/ TIME OF E-AUCTION	Details of the encumbrances known to the secured creditors	Name & Contact No. of Authorized Officer/ nodal Officer
			F) Balance outstanding as on date of NPA	G) Possession Date u/s 13(4) of SARFAESI Act 2002				
1.	BO : Hauz Khas (056210) M/s KYK TRADERS A/c No.056210IB00000038, 056210IB00000047, 05624011000467, 05627121000020 Address: KYK Traders House, Proprietor Anil Goyal, No.116, Kharsa No 115, 1st Floor, Shiv Mandir, Village Alipur, Delhi 36 Also At Shiv Charan S/o Bishamber Dayal (Guarantor) Plot No.9, Kharsa No. 349/2, 1st Floor, Gali No 01, Punjabi Colony, Mamoo Pur, North West Delhi, Delhi 110040 Also At Shiv Charan S/o Bishamber Dayal (Guarantor) Service Apartment No 903 & 903A, 9th Floor Commercial Complex Hotel Radisson Blue, Plot No 04, Dwarka City Center Sector 13, Dwarka New Delhi-110078 Also At Anil Goyal Proprietor KYK Traders, Goyal Communications Shipwarkawise Road, Delhi-110036 Also At Shiv Charan S/o Bishamber Dayal (Guarantor) Near Metro Pillar No 415 416, J 206A Rajouri Garden, Tagore Garden West Delhi 110035 Also At Shiv Charan S/o Bishamber Dayal (Guarantor) 512, G Block, Gali No. 10, Near R Public School, Punjabi Colony, Narela, Delhi-110040 Also At Shiv Charan S/o Bishamber Dayal (Guarantor) 52/3 Near Railway Crossing Alipur Road, Holambi Khurd Delhi 110082 Also At Anil Goyal Proprietor KYK Traders, 834/23, Krishan Pura, Panipat Haryana 132103 Also At Shiv Charan S/o Bishamber Dayal (Guarantor) 241-242, G T Karnal Road, Bakoli, North West Delhi, Delhi - 110036	Commercial Property being service Apartments No. 903 & 903A, 9th Floor, having built up area 68.56 sq mtrs without roof /terrace right of the unit situated at commercial complex & Hotel Radisson Blue on Plot No.4, Dwarka City Centre, Sector-13, Dwarka New Delhi-110078 Standing in the name of Mr. Shiv Charan.	E) 27.01.2022 F) Rs.472.27 lakhs plus further interest & Other charges G) 21.07.2022 H) Physical	(A) Rs.163.10 lacs (B) Rs. 16.50 lacs (C) Rs. 1,00,000/-	25.06.2026 11.00 am to 04.00 pm	There is no SA pending / stay on sale of property The subject property has maintenance and other charges of more than Rs. 1 Crore in the form of dues of the hotel.	Mr. O.P. Bhalotia Ph.: 9453035426	

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1. The auction sale will be "online through e-auction" portal <https://baanknet.com>, 2. Platform (<https://baanknet.com>) for e-Auction will be provided by e Auction service provider M/s PSB Alliance Pvt. Ltd, having its Registered office at Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East Mumbai-400037 (Helpdesk Number +91 8291220220, Email Id: support.ebay@psballiance.com). The intending Bidders/Purchasers are required to participate in the e-Auction process at e-Auction Service Provider's website <https://baanknet.com>. This Service Provider will also provide online demonstration/ training on e-Auction on the portal. 3. The Sale Notice containing the General Terms and Conditions of Sale is available / published in the following websites/ web page portal. (1) <https://baanknet.com> (2) www.pnbindia.in, 4. Payment of sale consideration by the successful bidder to the bank will be subject to TDS under Section 194-1A of Income Tax Act 1961 and TDS is to be paid by the successful bidder only at the time of deposit of remaining 75 % of the bid amount / full deposit of BID amount., 5. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". 6. The particulars of Secured Assets specified in the Schedule herein above stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation., 7. Notice under Section 13(8) of the SARFAESI Act, and with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 has been issued in all the above cases 8. For detailed term and conditions of the sale, please refer <https://baanknet.com> & www.pnbindia.in.

Date: 04.06.2026, Place : New Delhi, AUTHORIZED OFFICER, PUNJAB NATIONAL BANK

